

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated : This the 20th day of APRIL 2005

Original Application No. 1312 of 2002

Hon'ble Mr. D.R. Tiwari, Member (A)

Komal, S/o late Sri Ram Das Kushwaha,
R/o 537 Outside Badagaon Gate, (Bahar-Ka-Pura),
Jhansi. Distt. Jhansi.

...Applicant

By Adv : Sri V. Shandilya

V E R S U S

1. Union of India through the Secretary,
Ministry of Defence,
NEW DELHI.
2. Commanding Officer, 31, Armed Division,
Ordnance Unit,
C/o 56 APO.

... Respondents

By Adv : Sri G. Prakash.

O R D E R

By this OA, filed under Section 19 of the A.T. Act, 1985, the applicant has prayed for issuance of direction to respondent No. 2 to decide the applications of the mother of applicant dated 22.5.1999, 27.3.2000 & 8.4.2002 for appointment of the applicant on compassionate ground and further for issuance of direction to appoint the applicant on Class IV post.

2. Learned counsel for the applicant, Sri V. Shandilya, submitted that the applicant's father who was working as Labour in 31 Armed Division, Ordnance

D. V. Shandilya

Unit, C/o 56 APO, died on 15.12.1998. He left behind him a widow, 2 sons and one unmarried daughter. It has been submitted that they were totally dependent on the earning of late Sri Ram Das Kushwaha. For this purpose the widow has submitted representations/applications for consideration of appointment of her son Sri Komal (applicant in this OA) on a suitable post under the control of respondent's organization.


3. Learned counsel for the applicant has further submitted that though the first application was made in the year 1999 followed by another application in the year 2000 and the latest one is dated 8.4.2002. However, these applications have not evoked any response from the competent authority. He further submitted that the applicant will be satisfied, if the abovementioned applications are considered and decided within a reasonable time by a reasoned and speaking order.

4. Sri G. Prakash, learned counsel for the respondents submits that the respondent No. 2 is not competent to appoint any body on compassionate ground. He submitted that there is a Board of Officers which takes final decision in these matters. He suggested that respondent No. 2 may however, take necessary action for making appointment on compassionate grounds and forward the applications/representations to the Competent Board.

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5. Under these circumstances this OA is finally disposed of at the admission stage itself with a direction to respondent No. 2 to consider and get the applications processed so as to facilitate appointment of the applicant on compassionate ground. The entire exercise should be completed within a period of three months from the date of receipt of copy of this order.

6. There shall be no order as to costs.


Member (A)

/pc/